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O.A.NO.1125 OF 2002

ORDER DATED 16.03.07

It is clarified by Mr.B.Dash,Ld.Addl.Standing Counsel for the Respondents that the relief sought for by the Applicant in the O.A. has been granted by the Respondents. The same is confirmed by the Ld.Counsel for the Applicant.

2. In view of the above, the O.A. is ~~disposed of being~~ ^{rejected as per} infructuous.

MEMBER
MEMBER(ADMN.)

ltd
VICE-CHAIRMAN

Dr. off 16.3.07

copy of order
may be given to
both Counsel

8.3.07

h. 28/3/07
S. O (D) 3/07